

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(6)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/619/(IB)/2017
NAME OF THE PETITIONER(S) : KAMACHI INDUSTRIES LTD
NAME OF THE RESPONDENT(S) : GOBI TEXTILES LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	Preeti S. Arasu for Rajagopal & Raghunathan Advocates	Counsel for Petitioner	Preeti S. Arasu
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2.	S. KAMARAJ	Counsel for Respondent	S. K. Maraj
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CP/619/1B/2017

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ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has submitted a joint memo of compromise. The same is taken on record. As per the joint memo filed, the schedule for payment of the outstanding debt is outlined under para '1' of the memo. The joint memo shall form part of the record. In the light of the same, the petition stands **disposed of**.

-Sd-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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